

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

Company Appeal (AT) (Ins) No. 187 of 2020

In the matter of:

Digamber Bhondwe

Director, Turning Point Estates Pvt. Ltd.

....Appellant

Vs.

JM Financial Asset Reconstruction

Company & Anr.

....Respondents

Present

**For Appellant: Mr. Krishnendu Datta, Sr. Adv. with Mr. Sumil Mund and
Mr. Rahul Gupta, Advocates**

**For Respondent: Mr. Abhishek Anand, Mr. Viren Sharma, Mr. Atishay Jain
and Mr. Kunal Gohwani, Advocates**

**ORDER
(Virtual Mode)**

22.03.2021: Learned Senior Counsel for the Appellant submits that he has filed the Written Submissions alongwith compilation of Judgments, which is taken on record. He further submits that he intends to file one or more citations. He is permitted to file the same within two weeks.

Learned Counsel for the Respondent seeks and is granted two-weeks' time to file Written Submissions alongwith relevant citations.

Let the matter be fixed 'For Hearing' on **22nd April, 2021.**

Interim Order to continue till next date of hearing.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

SC/RR